

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 108
IA No. 265/JPR/2022
IA No. 559/JPR/2022
IA No. 635/JPR/2022
IA No. 48/JPR/2023
IA No. 47/JPR/2023
CP No. (IB)- 14/7/JPR/2021
Under Section 7 of IBC, 2016

In the matter of:

M/s SU 1 Capital Pvt. Ltd.

...Financial Creditor/Applicant

Versus

M/s GRD Trucks Pvt. Ltd.

...Corporate Debtor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant

: Prashant Agrawal, RP

ORDER

IA No. 265/JPR/2022:

Heard Mr. Prashant Agrawal, RP present in person. This is an application under Rule 19(2) of Insolvency and Bankruptcy Code, 2016. Mr. Mayank Agrawal and Mr. Manoj Agrawal Suspended Directors of the Corporate Debtor have been duly served. However, there is no representation on behalf of them. It is prayed by RP that bailable arrest warrants be issued against them. Looking into the facts of the case bailable arrest warrants of Rs. 2000/- be issued against both the Respondents returnable on 24.02.2023.

Sd-

Sd-

IA No. 559/JPR/2022:

Heard Mr. Prashant Agrawal, RP present in person. This is an application under Section 33(2) read with Section 60(5) of the Insolvency and Bankruptcy Code, 2016 seeking approval of Liquidation of Corporate Debtor as approved by the Committee of Creditors. It is seen that CoC has turned down the proposal for remuneration of Liquidator, however, resolution for liquidation of the Corporate Debtor has been passed by the CoC. On the previous date of hearing CoC was directed to convene the meeting and take firm stand with regard to continuation of CIRP or liquidation of the Corporate Debtor. Let the CoC members be present in the proceedings through virtual or physical mode or through their representative. List the matter on 24.02.2023.

IA No. 635/JPR/2022:

This third progress report in the Corporate Insolvency Resolution Process (“CIRP”) of GRD Trucks Private Limited for the period stating from 26.08.2022 to 22.10.2022 has been filed by Prashant Agrawal (RP). This report is taken on record, subject to just exceptions. This IA stands disposed of accordingly.

IA No. 48/JPR/2023:

These are the Minutes and Voting results of the Sixth Meeting of Committee of Creditors of Corporate Debtor, GRD Trucks Private Limited. These Minutes are taken on record, subject to just exceptions. This IA stands disposed of accordingly.

Sdr

Sdr

IA No. 47/JPR/2023:

These are the Minutes and Voting results of the Seventh Meeting of Committee of Creditors of Corporate Debtor, GRD Trucks Private Limited. These Minutes are taken on record, subject to just exceptions. This IA stands disposed of accordingly.

CP No. (IB)- 14/7/JPR/2021:

List the matter together with all pending IAs on 24.02.2023.



(Prasanta Kumar Mohanty)
Technical Member



(Deep Chandra Joshi)
Judicial Member

January 23, 2023